

FIR No. 400/2017  
PS: Sultanpuri  
U/s 308/323/34 IPC

**04.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of Vehicle No. **DL-11SF-7094** on superdari. Reply has been filed by IO SI Deepti Chaudhary from PS Sultanpuri and submitted that there is no objection for the release of the aforesaid article to the owner. Heard.

**Let the vehicle be released to its rightful owner subject to production of original documents.**

The Hon'ble High Court of Delhi has observed in ***Manjit Singh Vs. State CRL. M.C.4485/2013 and CRL.M.A. NO. 16055/2013 decided on 10.09.2014*** as follows:

**"Vehicles**

- 1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.*
- 2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*
- 3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purpose of evidence.*
- 4. Return of vehicles and permission for sale thereof should be the general norm rather than the exception."*

contd.....2

-:2:-

In these circumstances the aforesaid vehicle **Vehicle bearing no. DL-11SF-7094** be released to the registered owner subject to the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine No., Chasis No., registered owner and other necessary details of the vehicle;
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine no. and the chasis no. of the vehicle;
3. The photographs should be attested and counter signed by the complainant, accused and the rightful owner;
4. IO shall get the vehicle value from a proper valuer and shall take a valuation report in this regard from the valuer;
5. IO shall take the security bond/ Indemnity bond of appropriate value from the rightful owner, taking into consideration the valuation report;

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/04.06.2020**

FIR No. 218/20  
PS: Bharat Nagar  
U/s 188 IPC

**04.06.2020**

**Proceedings conducted through Video Conferencing**

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An application has been filed by the applicant for release of Vehicle No. **DL-6SAY-8808** on superdari. Reply has been filed by IO **ASI Pradeep Kumar** from PS Bharat Nagar and submitted that there is no objection for the release of the aforesaid article to the owner. Heard.

**Let the vehicle be released to its rightful owner subject to production of original documents.**

The Hon'ble High Court of Delhi has observed in ***Manjit Singh Vs. State CRL. M.C.4485/2013 and CRL.M.A. NO. 16055/2013 decided on 10.09.2014*** as follows:

**"Vehicles**

- 1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.*
- 2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*
- 3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purpose of evidence.*
- 4. Return of vehicles and permission for sale thereof should be the general norm rather than the exception."*

contd.....2

-:2:-

In these circumstances the aforesaid vehicle **Vehicle bearing no. DL-6SAY-8808** be released to the registered owner subject to the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine No., Chasis No., registered owner and other necessary details of the vehicle;
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine no. and the chasis no. of the vehicle;
3. The photographs should be attested and counter signed by the complainant, accused and the rightful owner;
4. IO shall get the vehicle value from a proper valuer and shall take a valuation report in this regard from the valuer;
5. IO shall take the security bond/ Indemnity bond of appropriate value from the rightful owner, taking into consideration the valuation report;

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/04.06.2020**

FIR No. 176/20  
PS: Kanjhawla  
U/s 186/353/332/427/269/270/188 IPC

**04.06.2020**

**Proceedings conducted through Video Conferencing**

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An application has been filed by the applicant for release of Vehicle No. **DL-1CU-2691** on superdari. Reply has been filed by IO **ASI Narender Arya** from PS Kanjhawala and submitted that there is no objection for the release of the aforesaid article to the owner. Heard.

**Let the vehicle be released to its rightful owner subject to production of original documents.**

The Hon'ble High Court of Delhi has observed in ***Manjit Singh Vs. State CRL. M.C.4485/2013 and CRL.M.A. NO. 16055/2013 decided on 10.09.2014*** as follows:

**"Vehicles**

- 1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.*
- 2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*
- 3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purpose of evidence.*
- 4. Return of vehicles and permission for sale thereof should be the general norm rather than the exception."*

contd.....2

-:2:-

In these circumstances the aforesaid vehicle **Vehicle bearing no. DL-1CU-2691** be released to the registered owner subject to the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine No., Chasis No., registered owner and other necessary details of the vehicle;
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine no. and the chasis no. of the vehicle;
3. The photographs should be attested and counter signed by the complainant, accused and the rightful owner;
4. IO shall get the vehicle value from a proper valuer and shall take a valuation report in this regard from the valuer;
5. IO shall take the security bond/ Indemnity bond of appropriate value from the rightful owner, taking into consideration the valuation report;

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**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/04.06.2020**

FIR No. 178/2020

PS: Raj Park

U/s 188 IPC

**04.06.2020**

**Proceedings conducted through Video Conferencing**

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An application has been filed by the applicant for release of Vehicle No. **DL-8SBT-0904** on superdari. Reply has been filed by IO **HC Mundhe Tukaram** from PS Raj Park and submitted that there is no objection for the release of the aforesaid article to the owner. Heard.

**Let the vehicle be released to its rightful owner subject to production of original documents.**

The Hon'ble High Court of Delhi has observed in ***Manjit Singh Vs. State CRL. M.C.4485/2013 and CRL.M.A. NO. 16055/2013 decided on 10.09.2014*** as follows:

**"Vehicles**

- 1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.*
- 2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*
- 3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purpose of evidence.*
- 4. Return of vehicles and permission for sale thereof should be the general norm rather than the exception."*

contd.....2

-:2:-

In these circumstances the aforesaid vehicle **Vehicle bearing no. DL-8SBT-0904** be released to the registered owner subject to the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine No., Chasis No., registered owner and other necessary details of the vehicle;
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine no. and the chasis no. of the vehicle;
3. The photographs should be attested and counter signed by the complainant, accused and the rightful owner;
4. IO shall get the vehicle value from a proper valuer and shall take a valuation report in this regard from the valuer;
5. IO shall take the security bond/ Indemnity bond of appropriate value from the rightful owner, taking into consideration the valuation report;

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/04.06.2020**

FIR No. 11379/2020

PS: Aman Vihar

U/s 379 IPC

**04.06.2020**

**Proceedings conducted through Video Conferencing**

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An application has been filed by the applicant for release of Vehicle No. **DL-SBD-9181** on superdari. Reply has been filed by IO **HC Arvind KUm**ar from PS Aman Vihar and submitted that there is no objection for the release of the aforesaid article to the owner. Heard.

**Let the vehicle be released to its rightful owner subject to production of original documents.**

The Hon'ble High Court of Delhi has observed in ***Manjit Singh Vs. State CRL. M.C.4485/2013 and CRL.M.A. NO. 16055/2013 decided on 10.09.2014*** as follows:

**"Vehicles**

- 1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.*
- 2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*
- 3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purpose of evidence.*
- 4. Return of vehicles and permission for sale thereof should be the general norm rather than the exception."*

contd.....2

-:2:-

In these circumstances the aforesaid vehicle **Vehicle bearing no. DL-SBD-9181** be released to the registered owner subject to the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine No., Chasis No., registered owner and other necessary details of the vehicle;
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine no. and the chasis no. of the vehicle;
3. The photographs should be attested and counter signed by the complainant, accused and the rightful owner;
4. IO shall get the vehicle value from a proper valuer and shall take a valuation report in this regard from the valuer;
5. IO shall take the security bond/ Indemnity bond of appropriate value from the rightful owner, taking into consideration the valuation report;

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/04.06.2020**

e-FIR No. 010998/20  
PS: Subhash Place  
U/s 379 IPC

**04.06.2020**

**Proceedings conducted through Video Conferencing**

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An application has been filed by the applicant for release of Vehicle No. **DL-4SDB-3589** on superdari. Reply has been filed by IO **HC Deepak Saini** from PS Subhash Place and submitted that there is no objection for the release of the aforesaid article to the owner. Heard.

**Let the vehicle be released to its rightful owner subject to production of original documents.**

The Hon'ble High Court of Delhi has observed in ***Manjit Singh Vs. State CRL. M.C.4485/2013 and CRL.M.A. NO. 16055/2013 decided on 10.09.2014*** as follows:

**"Vehicles**

- 1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.*
- 2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*
- 3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purpose of evidence.*
- 4. Return of vehicles and permission for sale thereof should be the general norm rather than the exception."*

contd.....2

-:2:-

In these circumstances the aforesaid vehicle **Vehicle bearing no. DL-4SDB-3589** be released to the registered owner subject to the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine No., Chasis No., registered owner and other necessary details of the vehicle;
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine no. and the chasis no. of the vehicle;
3. The photographs should be attested and counter signed by the complainant, accused and the rightful owner;
4. IO shall get the vehicle value from a proper valuer and shall take a valuation report in this regard from the valuer;
5. IO shall take the security bond/ Indemnity bond of appropriate value from the rightful owner, taking into consideration the valuation report;

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**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/04.06.2020**

FIR No. 144/20  
PS: Keshav Puram  
U/s 188 IPC

**04.06.2020**

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An application has been filed by the applicant for release of Vehicle No. DL-8SCS-3602 on superdari. Reply has been filed by IO **HC Bablu Meena** from PS Keshav Puram and submitted that there is no objection for the release of the aforesaid article to the owner. Heard.

**Let the vehicle be released to its rightful owner subject to production of original documents.**

The Hon'ble High Court of Delhi has observed in ***Manjit Singh Vs. State CRL. M.C.4485/2013 and CRL.M.A. NO. 16055/2013 decided on 10.09.2014*** as follows:

**"Vehicles**

- 1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.*
- 2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*
- 3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purpose of evidence.*
- 4. Return of vehicles and permission for sale thereof should be the general norm rather than the exception."*

contd.....2

-:2:-

In these circumstances the aforesaid vehicle **Vehicle bearing no.** DL-8SCS-3602 be released to the registered owner subject to the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine No., Chasis No., registered owner and other necessary details of the vehicle;
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine no. and the chasis no. of the vehicle;
3. The photographs should be attested and counter signed by the complainant, accused and the rightful owner;
4. IO shall get the vehicle value from a proper valuer and shall take a valuation report in this regard from the valuer;
5. IO shall take the security bond/ Indemnity bond of appropriate value from the rightful owner, taking into consideration the valuation report;

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/04.06.2020**

FIR No. 80/20  
PS: Maurya Enclave  
U/s 279/304A IPC

**04.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of Vehicle No. **DL-8SCJ-0321** on superdari. Reply has been filed by IO **ASI Umesh Kumar** from PS Maurya Enclave and submitted that there is no objection for the release of the aforesaid article to the owner. Heard.

**Let the vehicle be released to its rightful owner subject to production of original documents.**

The Hon'ble High Court of Delhi has observed in ***Manjit Singh Vs. State CRL. M.C.4485/2013 and CRL.M.A. NO. 16055/2013 decided on 10.09.2014*** as follows:

**"Vehicles**

- 1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.*
- 2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*
- 3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purpose of evidence.*
- 4. Return of vehicles and permission for sale thereof should be the general norm rather than the exception."*

contd.....2

-:2:-

In these circumstances the aforesaid vehicle **Vehicle bearing no. DL-8SCJ-0321** be released to the registered owner subject to the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine No., Chasis No., registered owner and other necessary details of the vehicle;
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine no. and the chasis no. of the vehicle;
3. The photographs should be attested and counter signed by the complainant, accused and the rightful owner;
4. IO shall get the vehicle value from a proper valuer and shall take a valuation report in this regard from the valuer;
5. IO shall take the security bond/ Indemnity bond of appropriate value from the rightful owner, taking into consideration the valuation report;

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/04.06.2020**

FIR No. 453/20  
PS: Mangolpuri  
U/s 188 IPC

**04.06.2020**

**Proceedings conducted through Video Conferencing**

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An application has been filed by the applicant for release of Vehicle No. **DL-4SDC-2658** on superdari. Reply has been filed by IO **ASI Mahesh Kumar** from PS Mangolpuri and submitted that there is no objection for the release of the aforesaid article to the owner. Heard.

**Let the vehicle be released to its rightful owner subject to production of original documents.**

The Hon'ble High Court of Delhi has observed in ***Manjit Singh Vs. State CRL. M.C.4485/2013 and CRL.M.A. NO. 16055/2013 decided on 10.09.2014*** as follows:

**"Vehicles**

- 1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.*
- 2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*
- 3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purpose of evidence.*
- 4. Return of vehicles and permission for sale thereof should be the general norm rather than the exception."*

contd.....2

-:2:-

In these circumstances the aforesaid vehicle **Vehicle bearing no. DL-4SDC-2658** be released to the registered owner subject to the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine No., Chasis No., registered owner and other necessary details of the vehicle;
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine no. and the chasis no. of the vehicle;
3. The photographs should be attested and counter signed by the complainant, accused and the rightful owner;
4. IO shall get the vehicle value from a proper valuer and shall take a valuation report in this regard from the valuer;
5. IO shall take the security bond/ Indemnity bond of appropriate value from the rightful owner, taking into consideration the valuation report;

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/04.06.2020**

FIR No. 358/2020  
PS: Keshav Puram  
U/s 188 IPC

**04.06.2020**

**Proceedings conducted through Video Conferencing**

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An application has been filed by the applicant for release of Vehicle No. **DL-1RS-2291** on superdari. Reply has been filed by IO **HC Ashok Kumar** from PS Keshav Puram and submitted that there is no objection for the release of the aforesaid article to the owner. Heard.

**Let the vehicle be released to its rightful owner subject to production of original documents.**

The Hon'ble High Court of Delhi has observed in ***Manjit Singh Vs. State CRL. M.C.4485/2013 and CRL.M.A. NO. 16055/2013 decided on 10.09.2014*** as follows:

**"Vehicles**

- 1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.*
- 2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*
- 3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purpose of evidence.*
- 4. Return of vehicles and permission for sale thereof should be the general norm rather than the exception."*

contd.....2

-:2:-

In these circumstances the aforesaid vehicle **Vehicle bearing no. DL-1RS-2291** be released to the registered owner subject to the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine No., Chasis No., registered owner and other necessary details of the vehicle;
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine no. and the chasis no. of the vehicle;
3. The photographs should be attested and counter signed by the complainant, accused and the rightful owner;
4. IO shall get the vehicle value from a proper valuer and shall take a valuation report in this regard from the valuer;
5. IO shall take the security bond/ Indemnity bond of appropriate value from the rightful owner, taking into consideration the valuation report;

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/04.06.2020**

FIR No. 160/2020  
PS: Maurya Enclave  
U/s 363 IPC

**04.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

This is an application for release of cash amount of Rs.10,10,000/-(Ten lakh ten thousand only) by the applicant Kamal Bansal.

Heard. Police report perused.

As per report, it is submitted by IO that the above mentioned case was registered on the statement of Kamal S/o Sh. Pyare Lal and in the complaint, he stated that her daughter namely Himani took his 10.10 lakh and ran away with his boy friend namely Shubham Gupta and in his supplementary statement, he stated that her daughter Himani took 10.20 lakh from his house and on 15.04.2020, her daughter and alleged Shubham Gupta were found and 10.20 lakh were recovered from the possession of her daughter. IO further stated that the said amount in question is no more required for the purpose of investigation and IO has no objection, if the said amount is released to its owner.

In these circumstances, application is allowed, the recovered amount be released in favour of applicant / owner with the following conditions.

1. Seized amount i.e. Rs. 10,10,000/-(Ten lakh ten thousand only) be released to applicant subject to furnishing of Indemnity Bond in the sum of seized amount to the satisfaction of the concerned SHO/IO.
2. IO shall take the colour photographs of seized amount from different angles.

Copy of this order be also sent to SHO concerned for compliance.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/04.06.2020**

FIR No. 369/2020  
PS: Mangolpuri  
U/s 188 IPC

**04.06.2020**

**Proceedings conducted through Video Conferencing**

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An application has been filed by the applicant for release of Vehicle No. **DL-11A-1005** on superdari. Reply has been filed by IO **ASI Mahesh Kumar** from PS Mangolpuri and submitted that there is no objection for the release of the aforesaid article to the owner. Heard.

**Let the vehicle be released to its rightful owner subject to production of original documents.**

The Hon'ble High Court of Delhi has observed in ***Manjit Singh Vs. State CRL. M.C.4485/2013 and CRL.M.A. NO. 16055/2013 decided on 10.09.2014*** as follows:

**"Vehicles**

- 1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.*
- 2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*
- 3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purpose of evidence.*
- 4. Return of vehicles and permission for sale thereof should be the general norm rather than the exception."*

contd.....2

-:2:-

In these circumstances the aforesaid vehicle **Vehicle bearing no. DL-11A-1005** be released to the registered owner subject to the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine No., Chasis No., registered owner and other necessary details of the vehicle;
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine no. and the chasis no. of the vehicle;
3. The photographs should be attested and counter signed by the complainant, accused and the rightful owner;
4. IO shall get the vehicle value from a proper valuer and shall take a valuation report in this regard from the valuer;
5. IO shall take the security bond/ Indemnity bond of appropriate value from the rightful owner, taking into consideration the valuation report;

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/04.06.2020**

FIR No. 91/2020  
PS: Shalimar Bagh  
U/s 279/304A IPC

**04.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of Vehicle No. **DL-8CQ-5267** on superdari. Reply has been filed by IO **ASI Roshan Lal** from PS Shalimar Bagh and submitted that there is no objection for the release of the aforesaid article to the owner. Heard.

**Let the vehicle be released to its rightful owner subject to production of original documents.**

The Hon'ble High Court of Delhi has observed in ***Manjit Singh Vs. State CRL. M.C.4485/2013 and CRL.M.A. NO. 16055/2013 decided on 10.09.2014*** as follows:

**"Vehicles**

- 1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.*
- 2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*
- 3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purpose of evidence.*
- 4. Return of vehicles and permission for sale thereof should be the general norm rather than the exception."*

contd.....2

-:2:-

In these circumstances the aforesaid vehicle **Vehicle bearing no. DL-11A-1005** be released to the registered owner subject to the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine No., Chasis No., registered owner and other necessary details of the vehicle;
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine no. and the chasis no. of the vehicle;
3. The photographs should be attested and counter signed by the complainant, accused and the rightful owner;
4. IO shall get the vehicle value from a proper valuer and shall take a valuation report in this regard from the valuer;
5. IO shall take the security bond/ Indemnity bond of appropriate value from the rightful owner, taking into consideration the valuation report;

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/04.06.2020**

FIR No. 76/2020  
PS: Ashok Vihar  
U/s 279 IPC

**04.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of Vehicle No. **DL-8CAN-9862** on superdari. Reply has been filed by IO **HC Vikas Singh** from PS Ashok Vihar and submitted that there is no objection for the release of the aforesaid article to the owner. Heard.

**Let the vehicle be released to its rightful owner subject to production of original documents.**

The Hon'ble High Court of Delhi has observed in ***Manjit Singh Vs. State CRL. M.C.4485/2013 and CRL.M.A. NO. 16055/2013 decided on 10.09.2014*** as follows:

**"Vehicles**

- 1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.*
- 2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*
- 3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purpose of evidence.*
- 4. Return of vehicles and permission for sale thereof should be the general norm rather than the exception."*

contd.....2

-:2:-

In these circumstances the aforesaid vehicle **Vehicle bearing no. DL-8CAN-9862** be released to the registered owner subject to the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine No., Chasis No., registered owner and other necessary details of the vehicle;
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine no. and the chasis no. of the vehicle;
3. The photographs should be attested and counter signed by the complainant, accused and the rightful owner;
4. IO shall get the vehicle value from a proper valuer and shall take a valuation report in this regard from the valuer;
5. IO shall take the security bond/ Indemnity bond of appropriate value from the rightful owner, taking into consideration the valuation report;

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/04.06.2020**

e-FIR No. 00078/2020  
PS: Vijay Vihar  
U/s 379/411 IPC

**04.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

This is an application for release of article i.e. mobile phone IMEI No. 863376049297450 & 863376049297443 on superdari moved on behalf of applicant Dhanvi.

Reply has been filed by IO and submitted that there is no objection for the release of the above said article.

Heard.

In view of the submissions made by IO and in view of judgement passed by **The Hon'ble High Court of Delhi in Manjit Singh V. State CRL. M.C. 4485/2013 and CRL.M.A. No. 16055/2013 decided on 10.09.2014** , the aforesaid article be released to its rightful owner after due verification by the IO and subject to the following conditions:

1. IO shall take the colour photographs of the article from different angles.
2. The photographs should be attested and counter signed by the complainant, accused and the rightful owner.
3. IO shall get the article value from a proper valuer and shall take a valuation report in this regard from the valuer.
4. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be also sent to SHO concerned for compliance.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/04.06.2020**

FIR No. 361/2020  
PS: Keshav Puram  
U/s 20/61/85 of NDPS Act

**04.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

This is an application for release of article i.e. mobile phone, Aadhar Card, 500 rupees and other documents on superdari moved on behalf of applicant Sahin Gazi.

Reply has been filed by IO and submitted that there is no objection for the release of the above said article.

Heard.

In view of the submissions made by IO and in view of judgement passed by **The Hon'ble High Court of Delhi in Manjit Singh V. State CRL. M.C. 4485/2013 and CRL.M.A. No. 16055/2013 decided on 10.09.2014** , the aforesaid article be released to its rightful owner after due verification by the IO and subject to the following conditions:

1. IO shall take the colour photographs of the articles from different angles.
2. The photographs should be attested and counter signed by the complainant, accused and the rightful owner.
3. IO shall get the article value from a proper valuer and shall take a valuation report in this regard from the valuer.
4. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be also sent to SHO concerned for compliance.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/04.06.2020**

FIR No. 181/2020  
PS: Subhash Place  
U/s 188 IPC

**04.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of Vehicle No. DL-11A-1927 on superdari. Reply has been filed by IO HC Surender Pal from PS Subhash Place. Perusal of report reveals that report filed by the IO belongs to FIR No. 174/2020 instead of FIR No. 181/2020, however, the vehicle number is same i.e. DL-11A-1927.

Accordingly, IO is specifically directed to file the report clarifying the FIR number on 05.06.2020. **The IO is directed to inform the court whether the vehicle number DL-11A-1927 pertaining to FIR No. 174/2020 or 181/2020 positively by 05.06.2020** when the application shall be next taken up. Information be sent to the IO through proper channel.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/04.06.2020**

FIR No. 41992/19  
PS: Aman Vihar  
U/s 379/411/34 IPC

**04.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Perusal of record reveals that release warrant of accused Sarwan @ Sagar @ Tarun @ Pawan @ Sonu S/o Sh. Mahender was received back from Central Jail no. 1, Tihar with the report that as per custody warrant, the address of the accused is C-4/499, Sultanpuri, Delhi, however, on release warrant, address is mentioned as C-3/5, Sultanpuri, Delhi and it is also stated that release warrant issued by the court is found different FIR No.

Heard. Record is perused.

In view of the above, let the report be called from IO/SHO concerned with regard to address of the accused and FIR Number in which the accused has been lodged for **05.06.2020**.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/04.06.2020**

FIR No. 347/19  
PS: Begumpur  
U/s 395/397/412/34 IPC & 25/54/59 Arms Act

**04.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Perusal of record reveals that release warrant of accused Harsh @ Amit S/o Sh. Ram Gopal was received back from Central Jail no. 10, Rohini with the report that as per custody warrant, the address of the accused is A-3988, Devki Public School Road, Begam Vihar, Begumpur, Delhi, however, on release warrant, address is mentioned as A-1/7, Rajeev Nagar Extn., Begumpur, Delhi.

Heard. Record is perused.

In view of the above, let the report be called from IO/SHO concerned with regard to correct address of the accused Harsh @ Amit S/o Sh. Ram Gopal for **05.06.2020**.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/04.06.2020**

FIR No. 92/2020  
PS: Vijay Vihar  
**04.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Perusal of record reveals that release warrant of accused Aniket @ Dinnu S/o Sh. Rakesh was received back from Central Jail no. 5, Tihar with the report that as per custody warrant, the sections mentioned are 392/394/397/34 IPC, however, on release warrant, sections are mentioned as 392/394/397/34 IPC & 25/27 Arms Act.

Heard. Record is perused.

In view of the above, let the report be called from IO concerned with regard to specific sections in which FIR has been lodged against the accused namely Aniket @ Dinnu for **05.06.2020**.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/04.06.2020**

State v. Ravi  
PS: Aman Vihar  
U/s 379/411 IPC

**04.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Perusal of record reveals that bail was granted to the accused namely Ravi vide order dated 02.06.2020 of Ld. Duty MM and release warrant of accused Ravi @ Bhondu S/o Sh. Balbir Singh was received back from Central Jail no. 4, Tihar with the report that as per custody warrant, the FIR mentioned is 22811/15, however, on order dated 02.06.2020, FIR number is mentioned as 228/2015.

Heard. Record is perused.

In view of the above, let the report be called from IO/SHO concerned with regard to FIR in which the accused Ravi @ Bhondu S/o Sh. Balbir Singh has been lodged for **05.06.2020**.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/04.06.2020**

FIR No. 104/20  
PS: Shalimar Bagh  
U/s 435 IPC

**04.06.2020**

**Application taken up today as the same was not put up on 03.06.2020 inadvertently as reported.**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Report was called several times from concerned IO to clarify the vehicle number, however, the same report has been received from IO concerned which was filed by him on 22.05.2020 and no latest report pertaining to the directions mentioned in the orders dated 30.05.2020 & 01.06.2020 has been filed.

Accordingly, IO is specifically directed to file the report clarifying the vehicle number pertaining to afore said FIR on **06.06.2020**. **The IO is directed to inform the court whether the vehicle number pertaining to aforesaid FIR is DL-8CAX-9410 or DL-8SAX-9410.**

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/04.06.2020**

FIR No. 1179/19  
PS: Sultanpuri  
u/s. 307/34 IPC

**04.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Perusal of record reveals that bail was granted to the accused namely Sunny @ Sonu vide order dated 30.05.2020 of Ld. Duty Judge, however, undertaking has not been furnished alongwith bail bonds in compliance of Order No. D&SJ/Sectt. (N&NW)/RC/2020/20199-20299 dated 02.06.2020 of Ld. District & Sessions Judge North & North-West, Rohini Courts.

Now put up on **05.06.2020** for proper compliance/consideration.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/04.06.2020**

FIR No. 518/16  
PS: Subhash Place  
u/s. 364A/365/482/120B/34 IPC

**04.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Today Soft copy of fresh bail bonds bearing thumb impression of the surety alongwith undertaking received by this court.

Perusal of record reveals that bail was granted to the accused namely Manjeet Dabas vide order dated 01.06.2020 of Ld. Duty Judge, however, Annexure A has not been furnished alongwith bail bonds in compliance of Order No. D&SJ/Sectt. (N&NW)/RC/2020/20199-20299 dated 02.06.2020 of Ld. District & Sessions Judge North & North-West, Rohini Courts.

Now put up on **05.06.2020** for proper compliance/consideration.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/04.06.2020**

FIR No. 08/20  
PS: Budh Vihar  
U/s 379/411/34 IPC

**04.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Perusal of record reveals that bail was granted to the accused namely Pardeep @ Kake vide order dated 03.06.2020 of Ld. Duty MM, however, undertaking has not been furnished alongwith bail bonds in compliance of Order No. D&SJ/Sectt. (N&NW)/RC/2020/20199-20299 dated 02.06.2020 of Ld. District & Sessions Judge North & North-West, Rohini Courts.

Now put up on **05.06.2020** for proper compliance/consideration.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/04.06.2020**

Challan No. DL1869720006190548  
Circle Punjabi Bagh  
**04.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of vehicle bearing no. DL-11AE-0934.

IO is directed to file specific report regarding the challan and state whether the concerned challan has been disposed of or not from the concerned court positively by **05.06.2020** when the application shall be next taken up. If the challan has not yet been disposed of, the IO is directed to file an estimate of maximum amount of the challan

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/04.06.2020**

e-FIR No. 7629/20  
PS: Shalimar Bagh  
U/s 379/411/34 IPC

**04.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Perusal of record reveals that bail was granted to the accused Kishan vide order dated 29.05.2020 and report was called from IO/SHO and the same has been received by this court, however, no one has contacted on behalf of the accused.

Accordingly, be listed on 05.06.2020 for consideration.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/04.06.2020**

FIR No. 009417/2020  
PS Aman Vihar  
U/s. 379 IPC  
**04.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of the vehicle no. DL-8SCP-1926 on Superdari.

Report be called from IO/SHO positively by **05.06.2020** when the application shall be next taken up. Information be sent to the IO through proper channel.

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court attached with the court today.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/04.06.2020**

FIR No. 0022/2020  
PS Aman Vihar  
U/s. 356/379/34 IPC  
**04.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of the mobile on Superdari.

Report be called from IO/SHO positively by **05.06.2020** when the application shall be next taken up. Information be sent to the IO through proper channel.

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court attached with the court today.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/04.06.2020**

Vehicle No. DL-5SCE-5723  
PS Keshav Puram  
U/s. 188 IPC  
**04.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of the vehicle no. DL-5SCE-5723 on Superdari.

Report be called from IO/SHO positively by **05.06.2020** when the application shall be next taken up. Information be sent to the IO through proper channel.

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court attached with the court today.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/04.06.2020**

e-FIR No. 11531/20  
PS Aman Vihar  
U/s. 379 IPC  
**04.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of the vehicle no. DL-11SX-2059 on Superdari.

Report be called from IO/SHO positively by **05.06.2020** when the application shall be next taken up. Information be sent to the IO through proper channel.

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court attached with the court today.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/04.06.2020**

FIR No. 0053/20  
PS Begumpur  
U/s. 279/337 IPC  
**04.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of the vehicle no. DL-11SV-6545 on Superdari.

Report be called from IO/SHO positively by **05.06.2020** when the application shall be next taken up. Information be sent to the IO through proper channel.

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court attached with the court today.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/04.06.2020**

FIR NO. 114/2016  
PS Bharat Nagar  
U/s. 279/337 IPC  
**04.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of the vehicle no. HR-26-CL-2600 on Superdari.

Report be called from IO/SHO positively by **05.06.2020** when the application shall be next taken up. Information be sent to the IO through proper channel.

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court attached with the court today.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/04.06.2020**

FIR NO. 006743/20  
PS North Rohini  
U/s. 379 IPC  
**04.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of the vehicle no. DL-4SCP-3759 on Superdari.

Report be called from IO/SHO positively by **05.06.2020** when the application shall be next taken up. Information be sent to the IO through proper channel.

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court attached with the court today.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/04.06.2020**

e-FIR NO. 005364/20  
PS Aman Vihar  
U/s. 379 IPC  
**04.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of the vehicle no. DL-11SU-1333 on Superdari.

Report be called from IO/SHO positively by **05.06.2020** when the application shall be next taken up. Information be sent to the IO through proper channel.

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court attached with the court today.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/04.06.2020**

FIR NO. 138/20  
PS Keshav Puram  
U/s. 188/34 IPC  
**04.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of the vehicle no. DL-11B-5568 on Superdari.

Report be called from IO/SHO positively by **05.06.2020** when the application shall be next taken up. Information be sent to the IO through proper channel.

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court attached with the court today.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/04.06.2020**

Challan No. DL66892005290225070  
U/s. 3/181 & 207 MV Act  
**04.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of the vehicle no. HR-47C-6734 on Superdari.

Report be called from IO/SHO positively by **05.06.2020** when the application shall be next taken up. Information be sent to the IO through proper channel.

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court attached with the court today.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/04.06.2020**

FIR No. 191/2020  
PS: Sultanpuri  
State Vs Anshul UPadhyay  
**04.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Report not received.

Perusal of record reveals that bail was granted to the accused namely Anshul Upadhyay vide order dated 29.05.2020 of Ld. Duty MM and release warrant of accused Anshul Upadhyay S/o Sh. Shiv Kumar Upadhyay was received back from Central Jail no. 4, Tihar with the report that as per custody warrant, the sections mentioned are 356/379/411/34 IPC, however, on release warrant, sections are mentioned as 379/411 IPC.

Heard. Record is perused.

In view of the submissions, let the report be called from IO concerned with regard to specific sections in which FIR has been lodged against the accused namely Anshul Upadhyay for **05.06.2020**.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/04.06.2020**

e-FIR No. 010856/20  
PS Kanjhawala  
U/s. 379 IPC  
**04.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Documents not received.

Applicant is directed to send all the necessary documents indicating his entitlement to receive the vehicle on superdari through e-mail positively by **05.06.2020** when the application shall be next taken up. Information be sent to the IO through proper channel.

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court attached with the court today.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/04.06.2020**

FIR NO. 171/2020  
PS Subhash Place  
**04.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Reply not filed.

Reply be called from IO/SHO concerned positively by **05.06.2020** when the application shall be next taken up. Information be sent to the IO through proper channel.

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court attached with the court today.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/04.06.2020**

FIR NO. 206/20  
PS Keshav Puram  
**04.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Reply not filed.

Reply be called from IO/SHO concerned positively by **05.06.2020** when the application shall be next taken up. Information be sent to the IO through proper channel.

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court attached with the court today.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/04.06.2020**

Challan No. DL20010200319112033 dated 19.03.2020  
U/s. 3/181, 115/194(1), 184 of M.V. Act  
**04.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Reply not filed.

Reply be called from IO/SHO concerned positively by **05.06.2020** when the application shall be next taken up. Information be sent to the IO through proper channel.

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court attached with the court today.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/04.06.2020**

Challan No. DL22889200318100727 dated 19.03.2020  
U/s. 194-D & 3/181 M.V. Act  
**04.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Reply not filed.

Reply be called from IO/SHO concerned positively by **05.06.2020** when the application shall be next taken up. Information be sent to the IO through proper channel.

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court attached with the court today.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/04.06.2020**

FIR No. 279/20  
PS Mangolpuri  
U/s. 188 IPC  
**04.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Reply not filed.

Reply be called from IO/SHO concerned positively by **05.06.2020** when the application shall be next taken up. Information be sent to the IO through proper channel.

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court attached with the court today.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/04.06.2020**

Challan No. DL66782002242212240

Vehicle No. DL-1RL-6865

**04.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Reply not filed.

Reply be called from IO/SHO concerned positively by **05.06.2020** when the application shall be next taken up. Information be sent to the IO through proper channel.

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court attached with the court today.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/04.06.2020**

e-FIR No. 005316/20  
PS Raj Park  
U/Sec. 379 IPC  
**04.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Reply not filed.

Reply be called from IO/SHO concerned positively by **05.06.2020** when the application shall be next taken up. Information be sent to the IO through proper channel.

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court attached with the court today.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/04.06.2020**

Vehicle No. DL-4CAX-8794  
Circle No. NLC(Nangloi)  
**04.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Reply not filed.

Reply be called from IO/SHO concerned positively by **05.06.2020** when the application shall be next taken up. Information be sent to the IO through proper channel.

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court attached with the court today.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/04.06.2020**

FIR No. 0481/2020  
PS: Model Town  
U/s 279/337 IPC

**04.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of Vehicle No. **DL-8CAW-9096** on superdari. However, as PS Model Town does not falls within the jurisdiction of this court as well as not within the jurisdiction of District North-West Rohini, let the application be sent to Ld. CMM, North-West with the request to transfer the present application to the court of competent jurisdiction for **05.06.2020**.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/04.06.2020**